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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**MA (IB) No. 3/252/NCLT/AHM/2017  
in Case No. 180/2002 with Case No. 310/2003**

Coram:

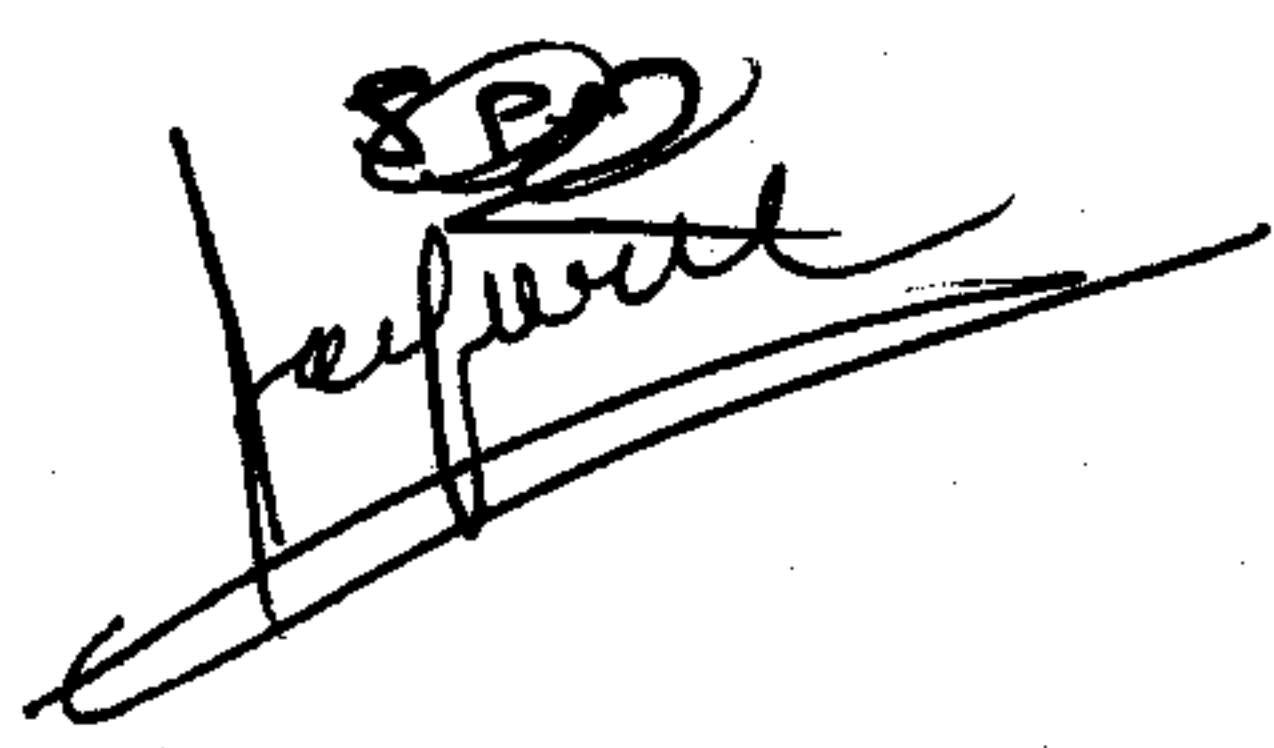
**Present: Hon'ble Ms. MANORAMA KUMARI  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017**

Name of the Company: Shree Extrusions Ltd.  
V/s.  
Recovery Officer EPFO, Rajkot

Section of the Companies Act: Section 252 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	<del>Sanjay Majmudar</del> for CA Hiten Parikh (Sanjay Majmudar) HITEN PARIKH	Advocate. CA	Applicant	
2.				

**ORDER**

Learned FCA Mr. Hiten Parikh i/b Learned FCA Mr. Sanjay Majmudar present for Applicant (Shree Extrusions Ltd.). None present for Respondent in MA no. 3/2017.

Petitioner is directed to issue notice informing the date of hearing along with copy of this order to Recovery officer EPFO, Rajkot and shall file proof of service.

List the matter on 24.10.2017.



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 5th day of October, 2017.